

BEFORE Hon'ble NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE

Original Application No. 93/2023 (WZ)  
I.A. No. 162/2023

Taloja Industries Association

.... Applicant

Vs.

MoEF &CC & Ors

.... Respondent (s)



**AFFIDAVIT ON BEHALF OF RESPONDENT No. 4 MAHARASHTRA POLLUTION CONTROL BOARD IN COMPLIANCE OF ORDER DATED 01/8/2023.**

I, Satish H Padwal, aged about 52 years, occupation - Service, the Regional Officer of the Maharashtra Pollution Control Board at Navi Mumbai, having my office at 7<sup>th</sup> Floor, Raigad Bhavan, Sector 11, CBD Belapur, MPCB, Navi Mumbai, do hereby state on solemn affirmation as under: -

- (1) I say and submit that, Applicant (M/s. Taloja Industries Association) has filed Original Application No. 17/2023 (WZ) before Hon'ble National Green Tribunal where-by the Applicant sought enhancement in the limit of COD from 250 mg/l, which is now being followed in the State of Maharashtra, should be raised to 1000 mg/l, as has been prescribed in the State of Gujarat. The said representation is lying pending with the Maharashtra Pollution Control Board (MPCB). Accordingly, Hon'ble National Green Tribunal has passed an order on 27/2/2023 in which directed MPCB to dispose of this application within a period of 15 days from today and asked Applicant to raise all the contentions before MPCB.
- (2) I say and submit that, as per the schedule 2 of 'The Environment (Protection) Rule, 1986', the general standards for discharge of effluent cite that the limit chemical oxygen demand and biological oxygen demand are cited as 250 and 100 mg/l respectively.

*As per section 3(2) of 'The Environment (Protection) Rule, 1986', a state board may specify the more stringent standards from those provided in Schedule 1 to 4 in respect of any specific industry, operation or process depending upon the quality of the recipient system and after recording reasons, therefore, in writing.*

Considering this aspect of 'The Environment (Protection) Rule, 1986', Maharashtra Pollution Control Board has not specified the standards and cannot relax the effluent standards.

(3) I say and submit that, Respondent Board has extended meeting with Talaja Industries Association, CETP Operators and MIDC Officials on 10/3/2023 and minutes of the said meeting are as below:

- a. *The Steering Committee shall be constituted consisting of officials of MPCB, MIDC & CETP operators to assess the functioning of CETP and suggest remedial measures.*
- b. *The MIDC shall submit Time Bound Action Plan towards installation of SCADA system. MIDC shall monitor all industrial effluent generating member industries through SCADA.*
- c. *The MPCB to consider grant of consent to the industries for expansion and change of product in accordance with the law & in the light of various orders passed by Hon'ble NGT and all other Courts.*
- d. *The existing disposal standard of 250 mg/l for the parameter COD may be relaxed for SSI units as requested by the association subject to provision of online monitoring system and SCADA positive discharge with lock and key arrangement.*
- e. *The officials of MPCB and MIDC shall visit the CETP and submit further remedial action plan to the authority of the Board.*
- f. *No exemption will be granted for obtaining EC by the industries as required under the notification as amended."*

(4) I say and Submit that , the performance of Talaja Common Effluent Treatment Plant (CETP) is not meeting the consented standards. As directed by Hon'ble NGT for the improvement of the performance of Talaja CETP, the Respondent Board has constituted Steering Committee on 10/8/2023 and composition of Committee as below:

1.	The Joint Director (WPC), MPCB	Chairman
2.	The Regional Officer (Navi Mumbai), MPCB	Member
3.	The Executive Engineer (Alibaug), MIDC	Member
4.	Representative of CETP (Talaja)	Member
5.	Representative of Talaja Manufacturer's Association	Member
6.	Representative of Talaja Industries Association	Member
7.	Sub-Regional Officer (Talaja), MPCB	Convenor

A copy of the Order **marked and Exhibited as Annexure-I.**

(5) I say and submit that, the 1<sup>st</sup> of Steering Committee was extended on 17/8/2023 in which following points were discussed reg. CETP:

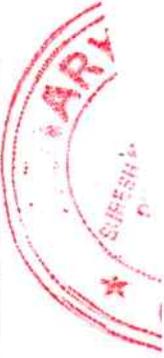


- a. Talaja Industrial Association (TIA) demanded installation of tertiary treatment system by MIDC as a priority and inform timebound action plan in this regard.
- b. SCADA based online monitoring and operational system has not been installed at CETP. The Expert Committee expressed that MIDC should submit a time bound action plan.
- c. TIA raised issue reg. shortfall of electricity consumption by CETP. The Committee noted that MIDC / CETP should submit the justification for the same.
- d. TIA informed the committee that strict action for CETP non-compliance should be initiated against MIDC and CETP operator.
- e. TIA also submitted that CETP has not submitted bank guarantee. MPCB directed CETP to submit the bank guarantee immediately.
- f. Expert committee members requested a joint visit of members to CETP and respective samples to be taken for analysis on monthly basis.
- g. Expert committee also desired that CETP should submit the sludge disposal report time to time.

(6) I say and submit that, the 2<sup>nd</sup> meeting of Steering Committee was extended on 18/10/2023 and issues reg CETP discussed & status as below:

Sr. No	Expert Committee Minutes of the meeting dtd. 17.08.2023	Update as on 18.10.2023
a.	TIA demanded installation of tertiary treatment system by MIDC on priority and inform timebound action plan in this regard.	MIDC will be submitting 'Smart Talaja Industrial Estate' report in upcoming meetings which will address the issue raised.
b.	SCADA based online monitoring and operational system has not been installed at CETP. The Expert Committee expressed that MIDC should submit time bound action plan.	
c.	TIA raised issue reg. shortfall of electricity consumption by CETP. The Committee noted that and MIDC/CETP should submit the justification for the same.	CETP operator will submit these details in upcoming meetings.
d.	TIA informed the committee that strict action for CETP non-compliance	Personal Hearing will be scheduled at HQ within one month by MPCB.

Sr. No	Expert Committee Minutes of the meeting dtd. 17.08.2023	Update as on 18.10.2023
	should be initiated against MIDC and CETP operator.	
e.	TIA submitted that Taloja CETP has been continually non-performing for the past 60 months, results on which are published on MPCB website also. Hence, strict action for causing Taloja CETP non-compliance should be initiated against MIDC. Taloja CETP Managing Committee and CETP operator (KDC Aqua).	Personal Hearing will be scheduled at HQ within one month by MPCB.
f.	Expert committee members requested joint visit of members to CETP and respective samples to be taken for analysis on monthly basis.	CETP operator will communicate the date and time for joint visit. Visit should be scheduled on quarterly basis in first month of quarter.
g.	Expert committee also desired that CETP should submit the sludge disposal report time to time	Details reg. sludge disposal should be submitted by CETP operator.
h.	TIA submitted that if CETP continues to fail, MIDC should change their operator (KDC Aqua) and appoint a new Operator. As MPCB's letter to TIA, no. MPCB/RONM/221125-FTS-0030, dated, 25th November 2022 states, the inability of MPCB to give permission for expansion and change of products to the Industries as Taloja CETP is not confirming with the prescribed MPCB standards. Therefore, TIA submitted that MIDC should change the contractor of Taloja CETP and an efficient Contractor may be appointed to avoid any adverse impact on industrial growth of the Taloja area.	Personal Hearing will be scheduled at HQ within one month by MPCB.





(7) I say and submit that, the Respondent Board has issued directions to the Executive Engineer Maharashtra Industrial Development Corporation (MIDC) Taloja, Tal- Panvel, Dist- Raigad vide letter dated 04/9/2023 in which highlighted the issues of CETP, development of comprehensive SCADA based Lock & Key mechanism, Effluent Carrying Infrastructure, Vigilance towards avoidance of illegal disposal and effective environmental management of Taloja MIDC and Other measures. A copy of the directions **marked and Exhibited as Annexure-II.**

(8) I say and submit that, the Executive Engineer Maharashtra Industrial Development Corporation (MIDC) Taloja, Tal- Panvel, Dist- Raigad has submitted reply, the details of reply & compliance status are **marked and Exhibited as Annexure-III.**

I say and submit that, the Respondent Board has issued letter on 28/11/2023 for implementation status of directions issued by the MPC Board, the said letter **marked and Exhibited as Annexure-IV.**

(9) I say and submit that, the Respondent Board has extended Personal hearing to the Maharashtra Industrial Development Corporation on 01/12/2023 and after deliberation directed as below:

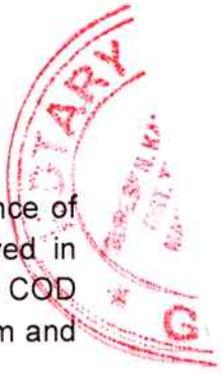
- (i) The arrangement of positive discharge, lock & key with 2-way SCADA system shall be complied within one month.
- (ii) The action shall be initiated against the habitual defaulter industries.
- (iii) The automotive washing center shall be brought under consent regime by SRO and action shall be initiated against the defaulter units.
- (iv) MIDC shall submit the proposal for segregation and separate treatment for treatment of effluent from fish processing industries on or before 20<sup>th</sup> Dec 2023.
- (v) SRO shall carry out weekly sampling of sump 2 in Dec 2023 and analysis result shall be submitted in Jan 2024.
- (vi) SRO shall carry out inspection of washing centers.

I say and submit that, the Respondent Board is taking continuous follow-up with MIDC & CETP for implementation of directions issued by the MPC Board and recommendation of Steering Committee.

(10) I say and submit that, the Respondent Board is considering grant of consent to the industries for expansion and change of product in accordance with the law & in the light of various orders passed by Hon'ble NGT and all other Courts.

(11) I say and submit that, the performance of Taloja CETP is not meeting the consented standards and efforts are being taken by various stakeholders for the betterment of

Taloja CETP. Therefore, the Respondent Board will examine the performance of CETP for next 12-month period and if considerable improvement observed in performance, the existing disposal standard of 250 mg/l for the parameter COD may be relaxed for SSI units subject to provision of online monitoring system and SCADA positive discharge with lock and key arrangement.

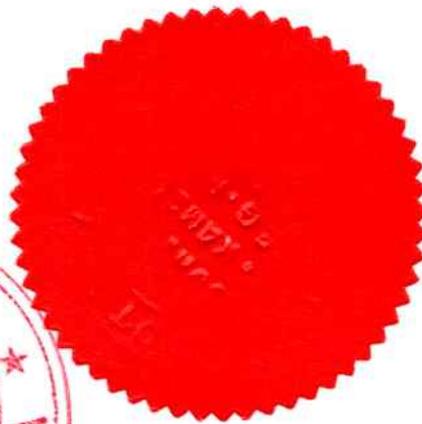


- (12) This report is filed in compliance of the order dated 01/8/2023 of the Hon'ble Green Tribunal on behalf of the Respondent No. 4 Maharashtra Pollution Control Board, Solemnly affirmed at Mumbai 10<sup>th</sup> day of January, 2024.

For & on behalf of  
Maharashtra Pollution Control Board

(Satish H. Padwal)  
Regional Officer-Navi Mumbai

Advocate:



BEFORE ME  
*Sure*  
- 10/1/2024  
SURESH N. KAMBLE  
ADVOCATE & NOTARY  
(Govt. Of India)

Register Sr. No. 15/2024

10 JAN 2024

## Annexure-I

MAHARASHTRA POLLUTION CONTROL BOARD  
Sub-Regional Office, Navi Mumbai-III



7<sup>th</sup> Floor, Ragad Bhavan,  
Sector 11, CBD Belapur,  
Navi Mumbai- 400 614

Tel : 25802272

Fax : 25805398

E-mail Id: srontaloja@mpcb.gov.in

Visit us at: www.mpcb.gov.in

No. MPCB/SRONM-III/B-10082023-1

Date: - 10 / 08 / 2023

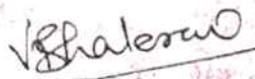
**Sub:** Constitution of Steering Committee as per Hon'ble NGT order in OA. No. 93/2023(WZ) dtd. 1<sup>st</sup> August 2023

**Ref:** 1. NGT order dtd. 1<sup>st</sup> August 2023 for OA. No. 93/2023 (WZ).

With the reference above Hon'ble NGT order, steering committee for the assessment of the functionality of CETP is being constituted. The Steering committee will be chaired by Joint Director (WPC), MPCB. The composition of Steering Committee is as below

1. Joint Director (WPC), MPCB	Chairman
2. Regional Officer (Navi Mumbai), MPCB	Member
3. Executive Engineer (Alibaug), MIDC	Member
4. Representatives of CETP (Taloja)	Member
5. Representatives of Taloja Manufacturer's Association	Invited Member
6. Representatives of Taloja Industrial Association	Invited Member
7. Sub Regional Officer (Taloja), MPCB	Convenor

The first meeting of steering committee will be communicated soon.

  
(Vikrant Bhalerao)  
Sub-Regional Officer, Taloja

**Copy submitted to:**

1. Joint Director (WPC), MPC Board, Mumbai.
2. The Regional Officer (Navi Mumbai), MPC Board.
3. Executive Engineer (Alibaug), MIDC
4. Director, KDC- Aqua Pvt. Ltd. - CETP Taloja Operating Agency
5. President, Taloja Manufacturer's Association
6. President, Taloja Industrial Association



## ANNEXURE 2

Direction to MIDC dtd. 04/09/2023

## MAHARASHTRA POLLUTION CONTROL BOARD

Regional Office, Navi-Mumbai

Ph. :- (022)- 2757 2740  
 Fax Ph. :- (022)- 2757 1586  
 Visit us at :- <http://mpcb.gov.in>  
 e-mail :- [ronavimumbai@mpcb.gov.in](mailto:ronavimumbai@mpcb.gov.in)



Raigad Bhavan, 7th floor,  
 Sec-11, C.B.D. Belapur,  
 Navi Mumbai- 400 614.

No: MPCB/RONM/2309040001

Date: - 4 /09/2023

To  
 M/s. The Executive Engineer  
 MIDC Talaja,  
 Tal- Panvel, Dist- Raigad

**Sub** : Direction under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Waste (Management and Trans-boundary Movement) Rules 2016

**Ref** : 1. Directions of Hon'ble Lokayukt dated 17/02/2023  
 2. Final report on *ODOUR IDENTIFICATION AND MITIGATION PLAN FOR TALOJA MIDC AREA* submitted before Hon'ble Lokayukt dated 04/8/2023  
 3. NGT Order in OA 93/2023 dtd. 1 Aug. 2023

**WHEREAS**, the Maharashtra Industrial Development Corporation (MIDC) is the planning Authority for providing infrastructure facilities for the MIDC area and also to ensure that the industries located in the MIDC area should have been provided with proper water supply, roads, drainage lines including proper collection and sewerage line as well as treatment and disposal system to the waste water generated from their activities. **AND WHEREAS**, the responsibility of treated effluent discharge line is with MIDC and it was obligatory on your part to maintain the same properly.

**AND WHEREAS**, MPC Board is receiving frequent complaints from surrounding area regarding Air Pollution Problem due to operation of units in Talaja MIDC Area and similar type of complaint raised by Shri Rajiv Sinha and Sameer Patil before Hon'ble Lokayukta, Maharashtra.

**AND WHEREAS**, Hon'ble Lokayukta directed to form the Special Investigation Team & submit the report to the Lokayukta. Accordingly, Board has constituted Special Investigation Team and SIT prepared final report on *ODOUR IDENTIFICATION AND MITIGATION PLAN FOR TALOJA MIDC AREA* in which identified sources of pollution and proposed sector wise mitigation measures. **AND WHEREAS**, the said report was placed before Hon'ble Lokayukta and the matter is sub judice.

**AND WHEREAS**, considering the measures proposed by Special Investigation Team and curb the pollution issue in surrounding area, in exercise of the powers conferred upon me by the Board u/s. 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s. 31A of Air (P&CP) Act, 1981, you are hereby directed to:

**Common Effluent Treatment Plant (Traces of Organic Chemicals in effluent vaporizes during aeration):**

- a. MIDC shall take adequate measures to operate and maintain treatment of the CETP proper to achieve consented standards.
- b. MIDC shall provide flow metering system to the inlet & outlet of CETP within 1 month from the receipt of this direction.
- c. MIDC shall provide adequate chemical dosing in scientific and technical manner and also take suitable measures for complete mixing of chemicals with effluent and also is to be taken adequate measures for coagulation and flocculation within 1 month from the receipt of this direction.
- d. You shall cap the equalization tank and install VOC absorption system within 3 months from the receipt of this direction.
- e. You shall operate and maintain aeration tank/ bioreactor as air blowers for aeration (diffused aeration) observed not in operation intermittently i.e. absence of dissolved oxygen.
- f. MIDC shall operate and maintained aeration tank/ bioreactor on immediate basis as blackish in colour of aeration liquor and fouling smell/obnoxious odour was noticed, it indicates there is no live biomass in aeration tank/bio-reactor as it is the core heart of the process.
- g. MIDC shall evaluate the installation of tertiary system for CETP and submit the feasibility report within six months and complete installation and operate within 12 - 18 months from the receipt of this direction.

**2. Effluent Carrying Infrastructure in MIDC Talaja**

- a. MIDC shall develop comprehensive SCADA based Lock and Key mechanism all industries generating effluent below 50 KL (Holding time for 2 days for 0 - 25 KL/D and 1 day for 25 - 50 KL/D effluent generating industries) within 6 - 9 months.
- b. MIDC shall install and operate automated 5 screen solid separation system for sump 2 within 1 month from receipt of the direction.
- c. MIDC shall provide surface aerators for sump 2 collection tanks within 3 months.
- d. MIDC shall install and operate anaerobic digester for sump 2 within 12 months from the receipt of this direction.
- e. MIDC shall immediately (within 2 weeks) completely close the old effluent carrying pipeline by pouring concrete into old chambers.
- f. MIDC shall submit the plan for monitoring systems in major chambers in grid wise fashion to control the shock load to CETP within 3 months.
- g. Repairing & cleaning of effluent carrying pipeline/chambers shall be done on priority at various locations in MIDC area.
- h. MIDC chambers shall be cleaned periodically to avoid overflow and River/Nalla pollution and smell nuisance etc.
- i. MIDC shall make necessary provisions to provide covers to the MIDC chambers wherever missing/damaged.
- j. MIDC shall close the old effluent carrying pipelines. The operation & maintenance of drainage system shall be carryout properly so as to prevent the leakages of effluent into River/Nalla as well as in MIDC area.
- k. MIDC shall take due care to prevent the water pollutions problems due to leakages of effluent from drainage network into River/Nalla as well as in MIDC area.



1. As & when incidence of leakage / breakage / blockage in chambers effluent carrying lines happens, MIDC shall inform to all member industries regarding not to discharge industrial effluent to MIDC / CETP effluent carrying pipelines and immediately informed the same to MPCB.
3. **Vigilance towards avoidance of illegal disposal and effective environmental management of Talaja MIDC**
  - a. MIDC shall fence the open plots under MIDC authority within 3 months from the receipt of this direction.
  - b. MIDC shall do intensive vigilance of chambers through CETP and also do surveillance within and in the periphery of Talaja MIDC area.
  - c. MIDC shall create the network of CCTV and monitoring cell within MIDC / CETP
  - d. MIDC shall instigate the surveillance and vigilance units in MIDC Talaja boundary and within to avoid illegal tanker disposal.
4. **Other Measures**
  - a. MIDC shall submit the plan and develop tactical forests on open spaces under the authority of MIDC
  - b. MIDC shall take extensive drive to plant plants having fragrance to mask the industrial odour.

Your reply along with time bound action plan shall reach this office within period of 15 days from date of receipt of this notice. In case, you fail to comply with the above directions, the Board will have no option than to initiate appropriate legal action including issuance of final directions and filing of prosecution as per the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 respectively, which may please be noted.

(Satish H Padwal)  
Regional Officer, Navi Mumbai

**Copy submitted to:**

1. The Hon'ble Member Secretary, M.P.C. Board, Sion, Mumbai.
2. The Joint Director (APC), M.P.C. Board, Sion, Mumbai.
3. The Joint Director (WPC), M.P.C. Board, Sion, Mumbai.

**Copy to:-**

The Sub-Regional Officer, Talaja - He is directed to serve these directions to industry.

**Master file.**

## Annexure-III

## Compliance of Direction issued to MIDC dated 04/9/2023

Sr. No.	Direction Point	MIDC Reply / Compliance	Remark
1	<b>Common Effluent Treatment Plant (Traces of Organic Chemicals in effluent vaporizes during aeration):</b>		
a	MIDC shall adequate measure to operate and maintain treatment of CETP proper to achieve consented standards.	The CETP operations are carried out round the clock to its optimal designed efficiency. Being the chemical & biological process the CETP performance varies with inlet load to CETP.	Acceptable
b	MIDC shall provide flow metering system to inlet & outlet of CETP within 1 month from the receipt of this direction.	It is submitted that flow meters are provided at the inlet and outlet of CETP. However due to Air pollution/ Air corrosion in the Industrial area, the sensors of these instruments are affected/corroded and need servicing/ calibration quite often. Even after repairs, it gets corroded in a week's time. To over above difficulties, flow measurements are also carried out through "V" notch and also by measurement of pump capacity vs. pumping hours. Records/logbooks are maintained at CETP site.	Not installed flow metering system to inlet & outlet of CETP. Timelines need to be specified and clearly communicated to MPCB
c	MIDC shall provide adequate chemical dosing in scientific and technical manner and also take suitable measures for complete mixing of chemicals with effluent and also is to be taken adequate measures for coagulation and flocculation within 1 month from the receipt of this direction.	Chemical dosing is done based on jar test reports to achieve adequate coagulation and flocculation. Flash mixer units are provided to achieve effective results. For CETP primary treatment chemicals being used are mainly lime slurry, PAC, and Poly. Lime is used both as a neutralizing agent as well as flocculent. PAC use was stopped as advised by MPCB earlier. Now	Acceptable



		as directed by MPCB PAC dosing is being started. Poly is used in primary treatment as well as in the centrifuge.	
d	You shall cap the equalization tank and shall install VOC absorption system within 3 months from the receipt of this direction.	MIDC sought your expert advice on capping the equalization tank suitably & further request you to kindly inform any reference of CETP for which equalization tank is provided with cap so as to guide MIDC in this matter & accordingly, it will ease MIDC in processing the Administrative approval proposal.	Timelines need to be specified and clearly communicated to MPCB
e	You shall operate and maintain aeration tank/ bioreactor as air blowers for aeration (diffused aeration) observed not in operation immediately i.e. absence of dissolved oxygen	The Aeration tanks are provided with a diffused aeration system consisting of diffusers & blowers, which are provided which is operated round the clock basis to achieve the desired aeration.	Timelines need to be specified and clearly communicated to MPCB
f	MIDC shall operate and maintained aeration tank/ bioreactor on immediate basis as blackish in colour of aeration liquor and fouling smell/ obnoxious odour was noticed, it indicates there is no live biomass in aeration tank/ bioreactor as it is the core heart of the process.	The dark- Blackish/ Greenish color effluent whenever received at the inlet of CETP. leads to dark/high color/COD. These characteristics persist in subsequent treatment units. This is the cause for the blackish color in the aeration tank creating a visual impression/observation of non-active biomass/ culture. But settling of biomass within 30 minutes in the measuring cylinder indicates that biomass is active. The activated sludge/ MLSS is maintained in an aeration tank by providing culture / active biomass from similar industries in the Taloja industrial area. This improves the performance of the activated sludge/ aeration system. However, variations in inlet characteristics proportionately affect the performance of activated sludge/	Timelines need to be specified and clearly communicated to MPCB

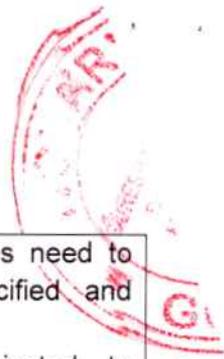


		<p>aeration systems. In fact, if the high COD load persists for a long time or a very large COD shock is applied to the biological system, it will impart a toxic shock to the system. We appreciate MPCB monitoring in controlling the inlet by frequent sampling of the industries</p>	
g	<p>MIDC shall evaluate the installation of tertiary system for CETP and submit the feasibility report within six months and complete installation and operate within 12- 18 months from the receipt of this direction.</p>	<ol style="list-style-type: none"> <li>1. Talaja CETP (27.50MLD) has been granted consent to operate time to time by MPCB for critical parameters like BOD 100 mg/l &amp; COD 250 mg/l.</li> <li>2. Recently MIDC has upgraded, rehabilitated &amp; expanded the CETP from 22.5 MLD to 27.50 MLD. For discharge limit of BOD 30 mg/l &amp; COD 250 mg/l.</li> <li>3. The rehabilitation &amp; up gradation of Talaja CETP is comprised of</li> <li>4. Rehabilitation of existing civil units &amp; addition of new units.</li> <li>5. Replacement of MEICA equipment (Mechanical Electrical, Instrumental Control &amp; automation)</li> <li>6. Addition of nitrification-denitrification system to meet the discharge limits for nitrogen.</li> <li>7. Adequate phosphorus dosing system.</li> <li>8. Initial anoxic zone in the biological tank provided with slow speed mixer mechanism to avoid VOC stripping issues.</li> <li>9. Adjustable weirs in clarifiers to allow keeping same level on the entire overflow perimeter.</li> <li>10. For efficient functioning Plant is under Operation and Maintenance by an expert</li> </ol>	<p>Timelines need to be specified and clearly communicated to MPCB</p>



		agency which had carried out rehabilitation, up gradation and expansion works.	
<b>2</b>	<b>Effluent Carrying Infrastructure in MIDC Taloja</b>		
a	MIDC shall develop comprehensive SCADA based Lock and Key mechanism all industries generating effluent below 50 KL (Holding time 2 days for 0-25 KL/D and 1 day for 25-50 KL/D effluent generating industries) within 6-9 months.	MIDC has initiated the proposal for the SCADA at CETP. After installation all companies can connect it by which MIDC appointed CETP operator will monitor their effluent discharge parameters.	Timelines need to be specified and clearly communicated to MPCB
b	MIDC shall install and operate automated 5 screen solid separation system for sump 2 within 1 month from receipt of the direction.	MIDC and MPCB already instructed companies for installation of 30 micron screens at their outlet before letting out effluent into the effluent collection system. Despite of this heavy sludge is observed into the effluent collection chambers which ultimately collects into the sump 2 of MIDC. Regular tender for removing of this sludge is being called from MIDC. You are requested to look into the matter and do the needful.	Existing practice of scum removal found ineffective considering hard scum observed in Nov. 2023 visit.  Timelines need to be specified and clearly communicated to MPCB.
c	MIDC shall provide surface aerators for sump 2 collection tanks within 3 months.	Sump 2 of the MIDC is adjacent to Ghot village. While operations of surface aerators there may be the possibility of smell nuisance to the nearby residence. Therefore you are requested to check the feasibility of surface aerators so that it may not attract complaints from local villagers and accordingly communicate to MIDC office.	After provision of surface aerator for sump 2 & regular removal of sludge / scum will ensure no smell nuisance in nearby areas.  Timelines need to be specified and clearly communicated to MPCB
d	MIDC shall install and operate anaerobic digester for sump 2	Feasibility & possibilities of anaerobic digester will be checked	Timelines need to be specified and

	within 12 months from the receipt of this direction.	through an expertise agency for comprehensive study and accordingly the proposal will be initiated.	clearly communicated to MPCB
e	MIDC shall immediately (within 2 weeks) completely close the old effluent carrying pipeline by pouring concrete into old chambers.	Action regarding above is already taken by MIDC.	Effluent was observed in old CETP chamber & storm water drain at New chemical zone. Reverify all location & rectify. Also communicate the respective compliance to Navi-Mumbai MPCB office.
f	MIDC shall submit the plan for monitoring system in major chambers in grid wise fashion to control the shock load to CETP within 3 months.	Regarding this issue MIDC is regularly submitting monthly reports from CETP to MPCB for further needful.	CETP shall prepare the monitoring plan and submit the compliance in timebound manner to Navi-Mumbai MPCB office.
g	Repairing & cleaning of effluent carrying pipeline/chambers shall be done on priority at various locations in MIDC area.	MIDC has appointed expertise agency for annual maintenance of effluent carrying pipeline and chambers. The agency is doing the work round the clock.	Effluent was observed in old CETP chamber & storm water drain at New chemical zone. Reverify all location & rectify. Also communicate the respective compliance to Navi-Mumbai MPCB office.
h	MIDC chambers shall be cleaned periodically to avoid overflow and River/Nalla pollution and smell nuisance etc	MIDC have appointed expertise agency for annual maintenance of effluent carrying pipeline and chambers. The agency is doing their work round the clock & cleaning/ removing choke ups/ repairing the pipelines.	Submit the plan and actions to MPCB Navi Mumbai Office.



i	MIDC shall make necessary provisions to provide covers to the MIDC chambers wherever missing/damaged.	Covering of uncovered chambers is being identified through AMC and will be covered, if found uncovered.	Timelines need to be specified and clearly communicated to MPCB
j	MIDC shall close the old effluent carrying pipelines. The operation & maintenance of drainage system shall be carryout properly so as prevent the leakages of effluent into River/Nalla as well as in MIDC area.	Action regarding above is already taken by MIDC.	Timelines need to be specified and clearly communicated to MPCB
k	MIDC shall take due care to prevent the water pollutions problems due to leakages of effluent from drainage network into River/Nalla as well as in MIDC area.	MIDC have appointed expertise agency for annual maintenance of effluent carrying pipeline and chambers. The agency is doing the work round the clock. Wherever leakages observed it is attended immediately on top priority and spilled effluent is again pumped into the effluent collection system.	Timelines need to be specified and clearly communicated to MPCB
l	As & when incidences of leakages breakages blockage in chambers effluent carrying lines happens, MIDC shall inform to all member industries regarding not to discharge industrial effluent to MIDC/ CETP effluent pipelines and immediately informed the same to MPCB.	For major breakage of effluent carrying pipelines all industries are informed to stop discharge of effluent and work is carried out, also MPCB is informed about the same.	Timelines need to be specified and clearly communicated to MPCB
<b>3</b>	<b>Vigilance towards avoidance of illegal disposal and effective environmental management of Taloja MIDC.</b>		
a	MIDC shall fence the open plot under MIDC authority within 3	Actual present situation of open spaces will be identified and	Timelines need to be specified and clearly

	months from the receipt of this direction.	accordingly proposal for fencing will be initiated.	communicated to MPCB
b	MIDC shall do intensive vigilance of chambers through CETP and also do surveillance within and in the periphery of Taloja MIDC area.	Regarding this issue MIDC is regularly submitting monthly reports from CETP to MPCB for further needful.	Surveillance and Vigilance Team should be separate than CETP operating Agency.  Timelines need to be specified and clearly communicated to MPCB
c	MIDC shall create the network of CCTV and monitoring cell within MIDC/CETP.	MIDC have already installed CCTV inside the CETP.	Timelines need to be specified and clearly communicated to MPCB
d	MIDC shall instigate the surveillance and vigilance units in MIDC Taloja boundary and within to avoid illegal tanker disposal.	MIDC have appointed expertise agency for annual maintenance of effluent carrying pipeline and chambers. The agency is doing the work round the clock. Also the agency is doing surveillance in MIDC.	Surveillance and Vigilance Team should be separate than CETP operating Agency.  Timelines need to be specified and clearly communicated to MPCB
<b>4</b>	<b>Other Measures</b>		
a	MIDC shall submit the plan and develop tactical forests on open spaces under the authority of MIDC.	Actual situation of open spaces will be identified and accordingly proposal for fencing will be initiated.	Timelines need to be specified and clearly communicated to MPCB
b	MIDC shall take extensive drive to plant plants having fragrance to mask the industrial odor.	An expertise agency for comprehensive study will be appointed and accordingly the proposal will be initiated.	Timelines need to be specified and clearly communicated to MPCB

## ANNEXURE IV

Reminder Letter to MIDC dtd 28/11/2023 reg. Directions dtd. 04/09/2023

**MAHARASHTRA POLLUTION CONTROL BOARD**  
Regional Office - Navi Mumbai

Annexure-IV

Phone : 022-2757 27 40  
Fax : 022-2757 1586  
Visit us at :- <http://mpcb.gov.in>  
e-mail : [ronavimumbai@mpcb.gov.in](mailto:ronavimumbai@mpcb.gov.in)



Raigad Bhavan, 7th Floor,  
Sector-11,  
C.B.D. Belapur  
Navi Mumbai 400 614

No. MPCB/RONM/Direction/ 1367-B

Date: 28 /11/ 2023

To,  
M/s. Executive Engineer  
MIDC Talaja, Tal- Panvel,  
Dist- Raigad.

Subject : Implementation Status of Direction issued by MPC board

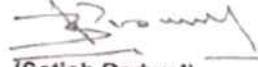
- Ref: 1. Direction issued by MPC Board dtd. 04/09/2023  
(MPCB/RONM/2309040001)  
2. Reply Submitted by MIDC dtd 18/09/2023 (MIDC/Taloja/MPCB/IFMS-I-18578/2023)  
3. Hon'ble Lokayukta Order dtd. 10/8/2023 & 13/10/2023

With reference to above subject in context with Hon'ble Lokayukta order dtd 10/8/2023 and 13/10/2023, MPC board has earlier issued directions to MIDC dtd. 04/09/2023 which MIDC replied on 18/09/2023.

Based on recent field visits by board officials and night vigilance carried, following observations are made

1. MIDC shall strictly adhere to timelines of various action points as per MPC board direction
2. During winter season (1/12/2023 to 29/02/2024), CETP shall not discharge treated effluent 1.5 hrs earlier to low tide and 2.5 hrs after low tide.

Your reply shall reach this office within period of 07 days from date of receipt of these directions.

  
(Satish Padwal)

Regional Officer, Navi Mumbai

Copy submitted for information to:

1. Member Secretary, M.P.C. Board, Sion Mumbai.
2. Joint Director (WPC), MPC Board, Mumbai

Copy to:

Sub-Regional Officer, MPC Board, Talaja

He is directed to communicate & take further necessary follow up for the compliance of this directions.

